

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

E.A. No. 44 of 2023

IN

Original Application No. 407 of 2015

IN THE MATTER OF:

SHAILESH SINGH

...Applicant

VERSUS

HOTEL SURYAA, NEW DELHI & ORS.

...Respondents

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Date: ..... Dec 2024

Place: New Delhi

Applicant



Shailesh Singh

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Add: 41B Hanuman Road,

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**COMMON OBJECTION ON BEHALF OF APPLICANT TO THE REPLY**

**FILED BY RESPONDENTS**

1. That the applicant has preferred present execution application for execution of order dated 23.08.2018 since in the matter bearing O.A.No.407 of 2015, the Ld. Tribunal has passed directions with regard to respondent hotels and respondent government officials which were crucial for proper adjudication of issue in question.
2. That the applicant herein also craves leave of this Hon'ble Court to refer and rely on the contents of the original application for the purposes of the present application as well as they have not been repeated herein for the sake of brevity. Each and every averment made in the said application should be treated and read as part and parcel of the present application if set out herein.
3. The applicant is constrained to file the present execution application due to the persistent and blatant non-compliance of the order dated 23.08.2018, passed by this Hon'ble Tribunal in O.A. No. 407 of 2015. The grounds for this objection are summarized as follows:

- i. **Non-compliance of the Order:** Despite the unequivocal directions issued on 23.08.2018, the respondents have failed to implement the order in both letter and spirit.
- ii. **Failure to Submit Compliance Reports:** It has been 63 months since the issuance of the order, yet the respondents have not submitted the mandated compliance report, as explicitly directed by this Hon'ble Tribunal.
- iii. **Non-Compliance with CGWA Directions:** The respondent hotels have failed to seek mandatory permissions from the Central Ground Water Authority (CGWA) for the extraction of groundwater, thereby flagrantly violating the Tribunal's orders.
- iv. **Non-determination of Compensation:** The CGWA has not calculated or recovered the compensation for the illegal or excessive extraction of groundwater by the respondent hotels, despite explicit directions from this Hon'ble Tribunal.
- v. **Failure to Initiate Criminal Prosecution:** No criminal proceedings have been initiated against the offending hotels or erring officials, which undermines the accountability established by the Tribunal's directions.
- vi. **Absence of Challenge or Compliance:** The respondents have neither challenged the order of 23.08.2018 in any higher forum nor have they demonstrated compliance with the same, reflecting a clear intent to disregard the authority of this Hon'ble Tribunal.
- vii. **Non-Compliance Details:** The following chronological facts highlight the respondents' failure to comply with the Tribunal's directives:

- a) **Hearing on 20.12.2023:** The matter was listed for execution of the order dated 23.08.2018, during which the Hon'ble Tribunal directed the issuance of notice to CGWA to file a compliance report.
  - b) **Reply by CGWA on 06.02.2024:** CGWA submitted a reply indicating that none of the private respondents approached them for permission to extract groundwater, in clear violation of the Tribunal's orders.
  - c) **Hearing on 28.02.2024:** In light of CGWA's submission, the Tribunal directed issuance of notice to the private respondents in the execution application.
  - d) **Hearing on 08.05.2023:** Counsel for Respondents No. 1 to 3 sought four weeks' time to file their reply, leading to further delays.
  - e) **Hearing on 21.08.2024:** Counsel for Respondents No. 2 & 5 sought an additional three weeks to file their reply, continuing the pattern of non-compliance and delay tactics.
4. That after perusal of the replies by the respondents it is respectfully submitted that, as per the directions of the Hon'ble National Green Tribunal (NGT) and the Hon'ble Supreme Court of India, the Central Ground Water Authority (CGWA) has been recognized as the only competent authority to regulate and oversee groundwater extraction in the country. In the instant case, the actions undertaken or permissions granted by any other authority lack legal sanctity and contravene the binding judicial precedents. Thus, any reliance on such unauthorized acts or permissions must be rejected.

5. The response to the RTI dated 11.03.2024, indicating that no fines or penalties were collected from hotels despite clear directives in the National Green Tribunal (NGT) order, and merely forwarding the issue to the Delhi Jal Board (DJB), demonstrates a prima facie breach of the NGT's mandate. Such an action reflects a lack of adherence to judicial directives, undermining the enforcement of environmental compliance and accountability. The NGT's orders carry binding authority, and failure to impose penalties or initiate recovery actions directly contradicts its intent to ensure compliance with environmental norms. This inaction not only delays justice but also compromises environmental governance, necessitating immediate corrective measures through legal channels. The copy of RTI dated 11.03.2024 alongwith reply dated 22.03.24 is annexed herewith as an **Annexure A1**.
6. The respondent hotels, including Hotel Surya and others, have submitted their replies with generic defenses, failing to distinguish between an execution application and an original complaint. Despite the lapse of six years since the National Green Tribunal (NGT) issued its directives, none of the respondents have complied with the orders, making such non-compliance inexcusable. Additionally, the Central Ground Water Authority (CGWA), over a span of 27 years, has failed to clarify its primary role—whether it is focused on facilitating industrial development or safeguarding water availability and quality. This continued negligence, despite the binding nature of the NGT's three historic orders, exemplifies systemic lapses that require immediate redress.

7. Specifically, Hotel Surya's compliance lapses highlight glaring violations. No information has been provided regarding its application date for groundwater extraction, required quantity, area of operation, inspection or inquiry reports, permission details, or water capacity limits. The failure to disclose details on monthly water charges, fines imposed, or recovery measures further demonstrates a deliberate disregard for compliance. The concealment of critical facts such as issuance dates, permissions, and fines, coupled with DJB's apparent omissions in verifying area and capacity constraints, is in direct contradiction to NGT orders. Such omissions undermine the regulatory framework and obstruct the enforcement of environmental accountability.
8. It is submitted that the respondents have failed to demonstrate compliance with the imposed costs or penalties, if any, as mandated under applicable laws or judicial directions. There is no evidence to suggest that any compensation has been recovered or that the respondents have deposited the requisite costs or penalties for their unauthorized or illegal actions. This non-compliance indicates a blatant disregard for the directives of the competent authorities and warrants immediate redressal by this Hon'ble Tribunal/ Court.
9. It is respectfully submitted that entities implicated in the present matter have not only engaged in unauthorized groundwater extraction without obtaining the requisite statutory permissions but have also resorted to sourcing water through private tankers, a practice that is explicitly prohibited under the law. The supply of water through private tankers, particularly for commercial use, contravenes established regulatory frameworks, including the directives issued by the

Hon'ble National Green Tribunal (NGT). This is a grave violation, as the commercial exploitation of groundwater or tanker-supplied water for profit-making ventures is neither environmentally sustainable nor legally permissible.

10. Such illegal reliance on private water tankers exacerbates the exploitation of groundwater resources, as these tankers often draw water from unauthorized or unregulated sources, further depleting the aquifer and violating the principles of sustainable water management. The use of tanker-supplied water for commercial activities undermines the core objectives of environmental protection laws and disregards the prohibitions clearly laid out in the applicable legal framework. This Hon'ble Tribunal's intervention is therefore imperative to enforce accountability, ensure compliance with its directives, and put a stop to these unlawful practices that threaten the ecological balance and sustainable use of water resources.
11. That the respondents, in their submissions, have attempted to justify their actions by relying on a series of No Objection Certificates (NOCs), continuation certificates, and permissions concerning wells, purportedly issued by the CGWA, NDMC, and connections obtained from the Delhi Jal Board. However, such reliance appears to be an attempt to obscure the broader non-compliance with environmental norms and legal obligations, as these fragmented documents fail to address the overarching issues of unauthorized water usage and adherence to sustainable management practices mandated by law.

12. That the mere filing of applications and replies by the respondents cannot be construed as substantive compliance or proper authorization. Such superficial actions are inadequate to validate their claims or shield them from the consequences of their continued violations of the law.
13. That the respondents were directed to approach the competent authority for permission to extract ground water after specifying the quantity required, none of the respondents have obtained the permission or specified the quantity required. That the respondents have not informed the CGWA, the time since when water is being extracted so that CGWA can determine the quantity of the water extracted and take action in case the extraction of water is beyond the permissible limit.
14. That the CGWA has failed to determine the amount of compensation payable for excess or illegal withdrawal of water.
15. The CGWA's assertion that it is no longer the competent authority for groundwater management in NCT of Delhi does not absolve it of its statutory responsibilities under the Environment (Protection) Act, 1986. The CGWA, as a central regulatory authority, is mandated to protect groundwater resources, and its lack of proactive measures has contributed to environmental degradation and illegal extraction of groundwater.
16. While CGWA claims to have complied with the Hon'ble Tribunal's directions, no substantive evidence or concrete steps addressing illegal groundwater extraction and its environmental impact have been provided. The mere imposition of petite

compensation on offenders, without ensuring compliance or curbing illegal activities, is insufficient and contrary to the Tribunal's orders.

17. The CGWA's reliance on the 2010 notification transferring groundwater regulation in Delhi to the Delhi Jal Board and New Delhi Municipal Council does not diminish its accountability. As a central authority, CGWA has a supervisory role to ensure the implementation of sustainable groundwater management practices nationwide, including Delhi. The absence of such oversight has resulted in rampant illegal extraction and environmental harm.
18. The compliance reports submitted by CGWA fail to address the core issues raised in the Execution Application. There is no evidence of effective monitoring mechanisms, deterrent actions, or restoration measures for the damage caused by illegal groundwater extraction.
19. The CGWA's response does not adequately consider the environmental degradation caused by over-extraction of groundwater, including the depletion of aquifers, subsidence, and the adverse impact on local ecosystems. Compensation imposed on offenders does not substitute for the preventive and restorative actions required under the law. The CGWA has not demonstrated transparency in its actions or involved concerned citizens and stakeholders in addressing groundwater-related issues. This lack of accountability undermines public trust and contravenes the principles of environmental governance.
20. The CGWA's claim of calculating and imposing compensation is inconsistent with its simultaneous assertion that it is not the competent authority in Delhi.

This contradiction reflects a lack of clarity and responsibility in its approach. Despite acknowledging illegal groundwater extraction, CGWA has failed to take meaningful enforcement actions against habitual violators. The imposition of fines without follow-up measures has rendered the penalty ineffective as a deterrent.

21. The Respondent No. Hotel, in its response, seeks to divert attention from the core issue of unauthorized extraction and misuse of groundwater by citing extraneous justifications. The crux of the present Execution Petition lies in the non-compliance with the Hon'ble Tribunal's directives concerning environmental preservation, particularly groundwater regulation. While the Respondent asserts compliance, the records and findings of the Central Ground Water Authority (CGWA) and the Delhi Pollution Control Committee (DPCC) contradict such claims. The possession of permissions, even if valid, does not absolve the Respondent of its obligation to adhere to sustainable practices and prevent environmental harm as mandated by law.
22. The justification offered by the Respondent—citing seepage and high groundwater levels in its basement—cannot override the regulatory norms governing sustainable groundwater usage. The permissions referred to by the Respondent pertain to specific and regulated withdrawal of groundwater and cannot be stretched to cover the indiscriminate and excessive extraction alleged in this matter. The Hon'ble Tribunal, in its previous orders, unequivocally highlighted the importance of judicious groundwater use and mandated strict adherence to the CGWA's directives. Such deflections by the Respondent only

underline its continued disregard for regulatory compliance and environmental sustainability.

23. The Respondent No.1's assertion that "groundwater pumping must be intensified during monsoon" cannot be construed as an unconditional authorization for unrestricted groundwater extraction. Such an argument overlooks the necessity for proper monitoring, reporting mechanisms, and regulatory oversight. The Respondent's failure to submit updated compliance records and specify the volume of groundwater extracted raises significant concerns about over-extraction and its adverse environmental consequences.
24. The Respondent's claim of full compliance with all orders and directives is patently misleading. Inspection reports from both the Central Ground Water Authority (CGWA) and the Delhi Pollution Control Committee (DPCC) reveal persistent issues with groundwater usage at the hotel, indicating continued non-compliance. The Respondent has failed to demonstrate whether it has consistently submitted the required reports on extraction volumes to the relevant regulatory authorities, as per the legal mandates. This lack of transparency and failure to adhere to reporting requirements further erode trust and accountability in the Respondent's environmental compliance practices.
25. It is humbly submitted that the Respondent No. 2 has failed to ensure proper compliance with the Hon'ble Tribunal's directions dated 23.08.2018. The directions required the respondent to:

- i. Obtain prior permission from the Central Ground Water Authority (CGWA) for extraction of groundwater.
  - ii. Inform CGWA of the time since water has been extracted.
  - iii. Pay compensation as determined by CGWA for any excess or illegal water extraction.
  - iv. Submit a compliance report by 22.10.2018.
26. The submissions made by Respondent No. 2 fail to establish comprehensive compliance with the directions outlined by the Hon'ble Tribunal. Simply sending letters to entities such as the DJB, Deputy Commissioner (Revenue), and CGWA does not constitute adequate compliance, especially in the absence of explicit approvals or a clear evaluation of illegal groundwater extraction. The extraction of groundwater without proper authorization from the CGWA is a matter of grave concern, as it jeopardizes the already overburdened groundwater resources of Delhi. This unregulated practice contributes to significant environmental degradation, which adversely affects the well-being of the public. It is critical for the Hon'ble Tribunal to consider that the actions of large entities, such as hotels, can set a dangerous precedent for other violators, encouraging exploitation of natural resources without any accountability.
27. Furthermore, Respondent No. 2's failure to submit a comprehensive compliance report, as mandated by the Hon'ble Tribunal's order dated 23.08.2018, underscores the urgent need for stringent oversight. The Tribunal has repeatedly emphasized the importance of sustainable development and the "polluter pays"

principle—principles that are directly relevant to the current case and should be enforced in the face of continued non-compliance.

28. The Tribunal's order of 23.08.2018 explicitly directed hotels, including Respondent No. 3, to seek permission from the Central Ground Water Authority (CGWA) or other appropriate authorities before extracting groundwater. Additionally, Respondent No. 3 was required to submit detailed compliance reports, including information on the duration of groundwater extraction, within a specified period. However, Respondent No. 3 has failed to present any valid and clear evidence of obtaining permission for groundwater extraction post-2010. Despite relying on notifications that transferred jurisdiction from the CGWA to local authorities such as NDMC and DJB, submitting mere letters or applications to NDMC without obtaining formal approval cannot be regarded as compliance with the Tribunal's order.
29. Respondent No. 3 claims that it approached NDMC for permissions post-2010 but faced rejection due to lack of jurisdiction. However, this cannot absolve the Respondent of its obligations under the Tribunal's order. A lack of clarity among government agencies cannot be an excuse to continue extracting groundwater without authorization. Respondent No. 3 had a duty to exhaust all remedies, including approaching the CGWA, NDMC, DJB, or even this Hon'ble Tribunal for clarification, rather than persisting with unauthorized groundwater extraction.
30. The Respondent's assertion of operating sewage treatment plants (STPs) and effluent treatment plants (ETPs) does not address the core issue of illegal

groundwater extraction. Unauthorized extraction of groundwater, especially in an area as water-stressed as Delhi, causes significant environmental harm, impacting both present and future generations. The Respondent cannot claim environmental compliance while violating fundamental resource management laws. Respondent No. 3's Reply fails to provide substantial details about:

- i. The total volume of groundwater extracted post-2010.
- ii. Compensation paid, if any, for over-extraction or illegal extraction.
- iii. Concrete steps taken to transition to sustainable water usage practices, such as using treated water instead of groundwater.
- iv. This selective disclosure raises serious doubts about the veracity of their compliance claims and calls for a thorough investigation by this Hon'ble Tribunal.

31. The replies given by the Respondents is not satisfactory to the applicant for other following reason:

- i. That there is no proof of inspection provided along with the inspection report. No C.C.T.V. footage in a compact disk along with additional details is provided. The applicant would like state herein that the inspection done by the officers is a mere documentation. The inspection done is not in accordance with the order passed by this Hon'ble Tribunal or not in accordance with the allegations put up by the applicant.
- ii. The respondents are causing damage to the entire area since long still the govt. agencies have not taken any step against respondents, have not filed

any case/complaint under Air and Water Act, knowing the fact that violation of air and water act is a punishable offence.

- iii. The inspection committee/govt. agencies have not rejected the NOCs issued under air and water act to respondents.
- iv. The official respondents have failed to comply with the directions issued by this Hon'ble Tribunal \_\_ months back, nor taken any action against the respondent unit which is a punishable offence under Section 26, 27 and 28 of the NGT Act.

32. In the light of above submission, the applicant is praying before this Hon'ble Tribunal for suitable actions in order to prevent further environmental damage/to direct the closure of aforesaid respondent unit immediately and to impose heavy fine under the polluter pay principle.

**FILED BY:**

Date: ..... Dec 2024  
Place: New Delhi

Applicant



Shailesh Singh

Mob: 9717165494

Add: 41B Hanuman Road,

Connaught Place, New Delhi- 110001

E-mail: [rashtriyasamasya@gmail.com](mailto:rashtriyasamasya@gmail.com)

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...Respondents

**AFFIDAVIT**

I Shailesh Singh S/o Mr. Babu Singh Age- 54 yrs. Occupation- Journalist,  
Add:- 41B, Hanuman Road, Sansad Marg, Connaught Place, New Delhi-  
110001, do hereby solemnly affirm and state as under:-

1. That I am the applicant of the O.A. no. 407 of 2015 and am competent to swear this affidavit and I submit an application in Execution.
2. That the contents of this application are true to my personal knowledge and belief and those relating to law are true to the information received

by me, upon which, I believe to be true.

*Breets Singh*  
I identified the deponent who  
has signed in my presence

*Sama*  
- 12 DEC 2024 DEPONENT

**VERIFICATION**

I Shailesh Singh, the deponent, do hereby verify that the contents of this affidavit from paragraphs 1 to 2 are true to my personal knowledge and belief.

Signed and verified on this ..... day of December 2024 at Delhi.



Solemnly sworn before me read  
over & explained to the deponent  
Admitted to be correct

*[Signature]*  
Oath Commissioner, New Delhi

*Sama*  
DEPONENT

- 12 DEC 2024

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ANNEXURE - A1

17

Online

Under Right to Information Act, 2005

Date: 11.03.2024

To,

Public Information Officer  
Central Ground Water Board  
New Delhi

Sub: Application under RTI Act, 2005

Sir,

1. Please provide the information with proof of Environmental Compensation recovered by CGWA from the respondent hotel in compliance of Hon'ble NGT order dated 14.08.2018 in OA No. 175 of 2015 titled as Shailesh Singh V/s Hotel Jaypee Vasant and Others.
2. Please provide the information with proof of Environmental Compensation deposited by the hotels in compliance of order dated 14.08.2018 passed by Hon'ble NGT in OA No. 175 of 2015 titled as Shailesh Singh V/s Hotel Jaypee Vasant and Others.
3. Please provide the information with proof/photocopy of medium of payment of Environmental Compensation deposited by the hotels in compliance of order dated 14.08.2018 passed by Hon'ble NGT in OA No. 175 of 2015 titled as Shailesh Singh V/s Hotel Jaypee Vasant and Others.
4. Please provide the information with proof of action of prosecution initiated by the CGWA against the hotels who have failed to deposit Environmental compensation in compliance of order dated 14.08.2018 passed by Hon'ble NGT in OA No. 175 of 2015 titled as Shailesh Singh V/s Hotel Jaypee Vasant and Others.
5. Please provide the information with proof of action of prosecution initiated by the CGWA in compliance of order dated 14.08.2018 passed by Hon'ble NGT in OA No. 175 of 2015 titled as Shailesh Singh V/s Hotel Jaypee Vasant and Others against the hotels who have failed to approach the CGWA for grant of NOC and not even stopped the extraction of ground water without having permission in Over Exploited and Critical area.
6. Please provide the information with proof of action/recommendation written by CGWA to the concerned district magistrate and states to stop extraction of ground water in Over Exploited and Critical area.
7. Please provide the information with proof of action/recommendation written by CGWA to state and concerned District Magistrates of the districts to initiate action against the violators in Over Exploited and Critical area.

Thank You



Shailesh Singh  
Mob: 9717165494  
Add: 41B Hanuman Road,  
Connaught Place, New Delhi- 110001  
E-mail: [rashtriyasamasya@gmail.com](mailto:rashtriyasamasya@gmail.com)

Online

Under Right to Information Act, 2005

18

To,

Date: 11.03.2024

Public Information Officer  
Central Ground Water Board  
New Delhi

Sub: Application under RTI Act, 2005

Sir,

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6. Please provide the information with proof of action/recommendation written by CGWA to the concerned district magistrate and states to stop extraction of ground water in Over Exploited and Critical area.
7. Please provide the information with proof of action/recommendation written by CGWA to state and concerned District Magistrates of the districts to initiate action against the violators in Over Exploited and Critical area.

Thank You



Shailesh Singh  
Mob: 9717165494  
Add: 41B Hanuman Road,  
Connaught Place, New Delhi- 110001  
E-mail: [rashtriyasamasya@gmail.com](mailto:rashtriyasamasya@gmail.com)

SPEED POST

Government of India  
Ministry of Jal Shakti  
Department of Water Resources, River Development & Ganga Rejuvenation  
Central Ground Water Authority  
Gallery No. 18/11, Jam Nagar House, Man Singh Road, New Delhi-110011  
Phone-011-23381409, Email:cgwa@nic.in

No. 14-18/RTI/CGWA/Delhi//2021-2022- 191

To,

Sh. Shailesh Singh  
41 B, Hanuman Road, Sansad Marg,  
Connaught Place, New Delhi-110001

Dated 22 MAR 2024

Sub:- Seeking information under 'The Right to Information Act-2005'.  
Sir,

This is with reference to your RTI application No. CGWBD/R/E/24/00071 dated 11.03.2024, No. CGWBD/R/E/24/00072 dated 11.03.2024 received by CPIO, CGWA, New Delhi on 21.03.2024 seeking information under RTI Act, 2005 is as under:-

Point-1 to 3 – CGWA has not recovered EC from the respondent Hotels.

Point-4 & 5- Ground water regulation and management in NCT of Delhi in being dealt by the Delhi Jal Board Or New Delhi Municipal Council as the case may be (Competent Authority) further competent Authority appointed DC (Revenue) of each revenue area as Authorized Officer for the purpose of regulation of ground water development and management. Department of Environment and Forest and wildlife notification dated 12.07.2010 refer in this regard.

Point-6 & 7- CGWA letter No. 22-205/CGWA/OA-175/2018-1784 dated 12.09.2018 Dcs, NCT of Delhi is enclosed please.

Yours faithfully,

*Aditi Bhatt*  
22/3/24  
(Aditi Bhatt)

Scientist-C&amp; CPIO

**CENTRAL GROUND WATER AUTHORITY**  
 [Constituted under section 3(3) of Environment (Protection) Act, 1986]  
 Gallery No. 18/11, Jamnagar House, Mansingh road, New Delhi-110011  
 Phone:23072680; Fax:23382051; e mail: [cgwa@nic.in](mailto:cgwa@nic.in)

No. 22-265/CGWA/OA-175/2018 - 1784

Dated 12.09.2018

To

**The Deputy Commissioner,  
 Govt. of NCT of Delhi,  
 District New Delhi/North Delhi/North West /West Delhi/South West/  
 South Delhi/South East/Central/North East/Shahdra/East Delhi.  
 Delhi/New Delhi.**

**Sub: Directions of Hon'ble NGT, New Delhi dated 14.8.2018 in OA No. 175/2015 in the matter of Sh. Shailesh Singh Vs Hotel Jaypee Vasant, New Delhi and Others & dated 23.8.2018 in OA No. 407/2015 in the matter of Shailesh Singh Vs the Surya Hotel and Others - reg.**

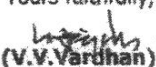
Sir,

Please find enclosed herewith the copies of orders of Hon'ble NGT, New Delhi dated 14.8.2018 in OA No. 175/2015 and dated 23.8.2015 in OA No. 407/2015, for filing compliance reports at your end in the Hon'ble NGT in the capacity of 'Authorized Officer' as per the timelines fixed.

The Hon'ble Tribunal under orders dated 14.8.2018, directed the Respondent Hotels to inform CGWA the time and quantity of ground water extracted and on having received the application, to decide the same in accordance with law within one month. The Hon'ble Tribunal under order dated 23.8.2018 directed CGWA to determine the amount of compensation payable for excess or illegal drawal of ground water.

As per the Provisions of Section 15 of the Environment (Protection) Act, 1986, the maximum fine prescribed for any failure in compliance or contravention of the provisions of the Act is Rs. 1.00 Lakh in respect of each such failure or contravention. For continued failure or contravention, additional fine which may extend to Rs. 5000/- for every day after the conviction for the first such failure or contravention has been prescribed. The Hon'ble Tribunal under its judgment(para 61) dated 4.5.2017 in OA No. 4/2015 and Appeal No. 97/2015, imposed fine of Rs. 1.00 Lakh on CISF and BPRD for failure/contravention under Environment (Protection) Act, 1986. Since the Hon'ble Tribunal directed CGWA to determine the amount of compensation for illegal ground water withdrawal, fine of Rs. 1.00 Lakh is proposed under Environment (Protection) Act, 1986 on each of the Hotel. None of the Hotels have approached CGWA with details of permitted withdrawal (by GNCTD) to determine the excess withdrawal if any. The concerned Deputy Commissioners are requested to report compliance to Hon'ble NGT as per the timelines fixed, in accordance with the provisions of Environment (Protection) Act, 1986 under intimation CGWA. This has the approval of Chairman, CGWA.

Kindly accord priority.

Yours faithfully,  
  
 (V.V.Vardhan)  
 Administrator

Encl: As above.

Copy to:

1. Registrar, Hon'ble National Green Tribunal, New Delhi.

(V.V.Vardhan)  
 Administrator

*Sent by mail on dt 12/9/18  
 to all dc in NCT Delhi*

  
 TRUE COPY